

**Central Administrative Tribunal
Madras Bench**

MA 310/00343/2018 & OA 310/00874/2018

Dated Tuesday the 10th day of July Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

1. K. Sankar
2. P. Jothimani
3. S. Sivagurunathan
4. S. Muthulakshmi
5. P. Balakumaran
6. M. Saravanamoorthy
7. K. Ashok Kumar
8. S. Azhakar Raj
9. C. Jaiganesh
10. R. Sarkaraikumar
11. M. Irulappan
12. P. Thangaraj
13. S. Kalaiselvan
14. A. Chandrasekar
15. K. Narayanan
16. A. Sathishkumar
17. S. Sathiyamoorthy
18. M. Sundar
19. V. Amudha
20. V. Rajakaruppayi
21. S. Kumar
22. K. Kannan
23. T. Balasubbramanian

.. Applicants

By Advocate M/s. R. Malaichamy

Vs.

1. The Union of India
Rep. by the Secretary
Ministry of Communication and IT
Department of Posts

Dak Bhavan
Sansad Marg
New Delhi – 110 011.

2. The Chief Postmaster General
Tamil Nadu Circle
Anna Salai
Chennai – 600 002.
3. The Postmaster General
Southern Region (TN)
Madurai – 625 001.
4. Senior Superintendent of Post Offices
Madurai Division
Madurai – 625 002.

.. Respondents

By Advocate **Mr. K. Rajendran**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. MA 343/2018 filed for joining together and filing single application is allowed.

2. The applicant has filed this OA seeking the following reliefs:-

“1. To call for the records of the 4th respondent pertaining to his orders which is made in Memo No. Acctt/CAT OA 1405/2014 dated 17.04.2018 respectively and set aside the same; consequent to

2. direct the respondents to declare the applicants are not new entrants but covered under old pension scheme i.e., old Pension scheme under CCS [Pension] Rules 1972; consequent to,

3. direct the respondents to refund the amount recovered from their monthly wages towards pension contribution under new pension scheme; and

4. To pass such further or other orders”

3. Mr. K. Rajendran takes notice for the respondents.

4. When the matter is taken up for hearing of the OA, both sides in unison submit that the matter is similar to that in OA 840/2018 which was disposed of by this Tribunal by order dated 04.07.2018. Learned counsel for the applicants submits that the applicants would be satisfied if a similar order is passed in the instant OA.

5. In view of the submission, OA is disposed of with the following direction:

“The respondents shall review Annexure A29 impugned order dated 17.04.2018 with regard to the applicants in the event of

Hon'ble Apex Court upholding in SLP(Civil) C.C. 18460/2015

the Judgment of the Hon'ble Madras High Court in WP No.

23652/2014 dated 27.10.2014 and pass appropriate orders within

two months thereafter.

(R.Ramanujam)
Member(A)
10.07.2018

AS